

W.P(C)No. 429 OF 2001  
ITEM No.23

Court No. 3

SECTION X, XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.429/2001

VARGHESE KANNAMAPALLY AND ORS.

Petitioner (s)

VERSUS

GOVT. OF KERALA AND ORS.

Respondent (s)

With  
SLP(C)No.4446-4447/2001 - With prayer for interim relief and O/R )

Date : 30/07/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. C.N. Sree Kumar, Adv.  
in WP:429::Ms. Deepa S. Monappan, Adv.

in SLP.4446-4447Mr. TLV. Iyer, Sr.Adv.  
Mr. John Mathew, Adv.  
Mr. K.R. Sasiprabhu, Adv.

For Respondent (s) Mr. K.R. Sasiprabhu, Adv.  
in WP:429Ms. Deepa S. Monappan, Adv.

in SLP:4446-4447:Mr. CS. Rajan, Sr.,Adv.  
Mr. A.Raghunath, Adv.

UPON hearing counsel the Court made the following  
O R D E R

WP(C)No.429/2001

Not a fit case for interference in exercise of power under Article 32 of the Constitution. The petitioners may have recourse to appropriate remedy. The Writ Petition is, therefore, dismissed.

SLP(C)Nos.4446-4447/2001

There is no merit in these petitions. It is not for this Court to go into the question of what was the admitted amount. The Special Leave Petitions are accordingly dismissed.

(S. Thapar) (V.P. Tyagi)  
PS to Registrar Court Master